



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-A EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 13] HYDERABAD, TUESDAY, NOVEMBER 7, 2017.

TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 7th November, 2017.

L. A. BILL No. 13 OF 2017.

**A BILL FURTHER TO AMEND THE TELANGANA ROAD
DEVELOPMENT CORPORATION ACT, 1998**

Be it enacted by the Legislature of the State of Telangana in the Sixty-eighth Year of the Republic of India, as follows:

1. (1) This Act may be called the Telangana Road Development Corporation (Amendment) Act, 2017.

(2) It shall be deemed to have come into force with effect from 29.05.2017.

Short title
and
commence-
ment.

Amend-
ment of
section 4.

2. In the Telangana Road Development Corporation Act, 1998, (hereinafter referred to as the principal Act), in section 4, -

(1) In sub-section (1), for clause (a), the following clause shall be substituted, namely:-

“(a) Person to be appointed Chairperson
by the Government

(2) For sub-section (2), the following sub-section shall be substituted, namely:-

“(2) The term of office of nominated Chairperson and nominated members shall be for a period as notified by the Government unless terminated earlier by the Government”

Repeal of
Ordinance
7 of 2017.

3. The Telangana Road Development Corporation (Amendment) Ordinance, 2017 is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

The Andhra Pradesh Road Development Corporation Act, 1998 (Act No.1 of 1998) has been adapted to the State of Telangana vide Notification issued in G.O.Ms.No.45, Law (F) Department, dated 01-05-2016 in exercising the powers conferred by section 101 of the Andhra Pradesh Re-organisation Act, 2014 (Central Act No.6 of 2014).

According to sub-section (1) of section 4 of the Telangana Road Development Corporation Act, 1998, the Hon'ble Minister, Roads & Buildings is the Ex-Officio Chairman to the Road Development Corporation.

It has been noticed that the Hon'ble Minister is busy in his regular work and he is not in a position to preside over the meetings of the Corporation. Therefore the Government has taken a policy decision to appoint a non-official member as Chairperson to the Telangana Road Development Corporation instead of Hon'ble Minister for Roads & Buildings.

Accordingly, the Government appointed Sri T.Narsa Reddy as Chairperson of Telangana Road Development Corporation vide G.O.Rt.No.1194, General Administration (General, L&C) Department, dated 29-05-2017.

In view of the above, it has been decided to make certain amendments to the relevant provisions of the said Act, and as it has been decided to implement the same immediately, the Governor of Telangana has promulgated the Telangana Road Development Corporation (Amendment) Ordinance, 2017 (Ordinance No. 7 of 2017), as Legislature of the State was not then in session.

This Bill seeks to replace the Telangana Road Development Corporation (Amendment) Ordinance, 2017.

TUMMALA NAGESWARA RAO,
Minister for Roads & Buildings.

FINANCIAL MEMORANDUM

Due to introduction of this Bill, it is estimated that the recurring expenditure involved in case Telangana Road Development Corporation (Amendment) Bill, 2017 is passed into Law would be an amount of Rs. 1.35 crores impact on the funds of Telangana Road Development Corporation.

By virtue of this amendment, there would be no financial burden on Government exchequer.

TUMMALA NAGESWARA RAO,
Minister for Roads & Buildings.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 2(2) of the Bill authorizes the Government to issue notification in respect of the matters specified therein and generally to carry out the purposes of the Act.

The above provision of the Bill regarding delegated legislation is thus of normal type and mainly intended to cover matters of procedure.

TUMMALA NAGESWARA RAO,
Minister for Roads & Buildings.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY**

The Telangana Road Development Corporation (Amendment) Bill, 2017, after it is passed by both Houses of the State Legislature, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

TUMMALA NAGESWARA RAO,
Minister for Roads & Buildings.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.